

**BEFORE THE NATIONAL GREEN
TRIBUNAL PRINCIPAL BENCH, NEW DELHI
I.A. No. 686 of 2025**

(Arising out of O.A. No.604/2018/PB)

Sarbeswar Behura

...Applicant

Versus

Union of India & Ors.

...Respondents

I N D E X

SL NO	DESCRIPTION OF DOCUMENTS	PAGES
1.	COMPLIANCE AFFIDAVIT FILED ON BEHALF OF COLLECTOR, JAJPUR (RESPONDENT No. 8)	01-09
2.	The copy of letter No.168 dated 08.01.2026 is filed herewith as <u>ANNEXURE-8/A</u>	10- 12
3.	The copy of the Letter No.17073, dated 28.11.2025 & letter No. 7809, dated 23.12.2025 is filed herewith as <u>ANNEXURE-8/B Series.</u>	13-17
4.	The copy of the Letter No.18776 dated 26.12.2025 & Letter No. 19001 dated 31.12.2025 is filed herewith as <u>ANNEXURE-8/C Series</u>	18-22
5.	The copy of letter no. 32 dtd. 02.01.2026 and letter no. 56 dtd. 03.01.2026 and copy of order dated 05.01.2026 of Cr.M.C No.38/2026 are filed herewith as <u>ANNEXURE-8/D series</u>	23-27

Chimanya

6.	The copy of letter No. 4593 dated 18.07.2025, letter No. 1982 dated 29.07.2025 and letter no.16994 dated 27.11.2025 is filed herewith as <u>ANNEXURE-8/E series</u>	28-34
7.	The copy Letter 3002 dated 31.08.2024 & Letter No.3749, dated 04.10.2024 is enclosed herewith as <u>ANNEXURE-8/F Series.</u>	35-38
8.	The copy of the Letter No.2840 is enclosed herewith as <u>ANNEXURE-8/G Series.</u>	39-42
9.	The copy of letter No.5563 & 5567, dated 01.09.2025 is filed herewith as <u>ANNEXURE-8/H series</u>	43-44
10.	The copy of letter no.3653 dated 12.06.2025 and copy of Certificate case no.4/2025 dtd. 20.06.2025 is filed herewith as <u>ANNEXURE-8/I series</u>	45-47
11.	The copy of letter No.111 dated 07.01.2026 is filed herewith as <u>ANNEXURE-8/J</u>	48-

Cuttack
Dt.22.01.2026


PARTHA SARATHI NAYAK
ADDL. GOVERNMENT ADVOCATE
E.Mail- advparthaohc@gmail.com
Mob:- 9437277043



**BEFORE THE NATIONAL GREEN
TRIBUNAL PRINCIPAL BENCH, NEW DELHI**

I.A. No. 686 of 2025

(Arising out of O.A. No.604/2018/PB)

IN THE MATTER OF: -

Sarbeswar Behura	...Applicant
Versus	
Union of India & Ors.	...Respondents

**COMPLIANCE AFFIDAVIT FILED ON BEHALF OF
COLLECTOR, JAJPUR (RESPONDENT No. 8)**

I, Sri Jayaprakash Nayak, aged about 36 years, S/o-Subash Chandra Nayak presently working as Deputy Director of Mines (I/C), at O/o the Deputy Director of Mines, Jajpur Circle, At/P.O/PS/Dist.- Jajpur as do hereby solemnly affirm and state as follows: -

1. That, I am the Deputy Director of Mines (I/C), Jajpur Circle Respondent No.10 in the Original Application and authorised by the Respondent No.8 vide Memo No.1048 dated 20.01.2026 to swear this affidavit. I have gone through the Interim Application No.686/2025 and orders passed by the Hon'ble Tribunal on different dates and understood the contents thereof. I am otherwise well acquainted with the facts mentioned in the present interim application.

Jayaprakash Nayak
DEPUTY DIRECTOR OF MINES(I/C)
JAJPUR CIRCLE, JAJPUR



2. That, the Collector & D.M, Jajpur on dated 26.11.2024 has already filed Counter Affidavit before the Hon'ble Tribunal in I.A No.385 of 2024 arising out of O.A No.604/2018.
3. That the applicant has filed the aforesaid I.A alleging illegal mining, stone quarrying and stone crushing operations in Dankari area, thereby causing irreparable damage to the environment, forest cover and public health of the villagers despite the directions of the Hon'ble Tribunal vide order dated 20.08.2024 passed in the aforesaid O.A.
4. That it may please be noted that the Dankari Cluster was having 18 nos. of black stone quarries which were auctioned and administered by the Tahasildar, Dharmasala prior to transfer of the subject "Minor Minerals" to Steel & Mines Department vide GA&PG Department Notification No.32882 dtd. 21.11.2022, Revenue & D.M Department Notification No.3801 dtd. 01.02.2023. The O/o the Deputy Director of Mines, Jajpur Circle, Jajpur is established on 30.06.2023 for administration and management of minor minerals in the district of Jajpur & Jagatsinghpur vide Notification No.4580, dated. 04.05.2023. Accordingly, the case records of the quarries under Dharmasala Tahasil were transferred to this office from the O/o the Tahasildar, Dharmasala including the above 18 quarries under Dankari Cluster on 30.06.2023 onwards on different dates as per

Jajpur

Jayaprakash Nayak
DEPUTY DIRECTOR OF MINES (IIC)
JAJPUR CIRCLE, JAJPUR



the circular issued by Steel & Mines Department, Govt. of Odisha in time to time.

The status of the all the above 18 quarries is given below for kind submission before the Hon'ble NGT.

STATUS OF BLACK STONE QUARRIES OF DANKARI CLUSTER, DHARMASALA TAHASIL, JAJPUR DISTRICT AS ON 21-01-2026				
Sl. No.	Source Name	Lessee Name	STATUS	Remarks
1	Dankari BSQ -16	Jayanti Jena	Operational Active	Online TP is being issued
2	Dankari BSQ No 14	Jayanti Jena	Operational Active	Online TP is being issued
3	Dankari BSQ No.8/13	Rasmiranjan Panda	Operational Active	Online TP is being issued
4	Danakri BSQ No. 06/11	Mahendra Swain	Lease of the quarries/tender process has been closed	Coming under the proposed ISPRL's SPR project boundary
5	Dankari BSQ -02	Sribash Jena		
6	Dankari BSQ -05	M/S Laxmi Export		
7	Dankari BSQ -17	Prasant Kumar Jena		
8	Dankari BSQ -18	M/S Laxmi Export		
9	Dankari BSQ -3/9	Niranjan Rout		
10	Dankari BSQ No 5/10	Narayan Rout		
11	Dankari BSQ No 7/12	Narayan Rout		
12	Dankari BSQ No. 1/4	Jyotshna Jena		
13	Dankari BSQ No.2/3	Jayanti Jena		
14	Dankari BSQ No.4/7	Niranjan Rout		
15	Dankari BSQ No.6	Rangadhar Pradhan		
16	Dankari BSQ No.9/8	Prasant Kumar Jena		
17	Dankari BSQ -01	Sribash Jena		
18	Dankari BSQ -15	Jayanti Jena	Not Operational	Sub-judice

That, out of the above 18 quarries, 13 quarries with total area of 113.2 Acre are coming within the proposed boundary of



Jayaprakash Nayak
 DEPUTY DIRECTOR OF MINES (I/C)
 JAJPUR CIRCLE, JAJPUR

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the ISPRL's (Indian Strategic Petroleum Reserve Limited) Strategic Petroleum Reserve (SPR) Project at the identified land (400 Acre) at Dankari Hills. The Indian Strategic Petroleum Reserve Limited (ISPRL), Chandikhole Project is a project of National Importance and Strategic Importance, aimed at strengthening India's Energy Security through the establishment of a Strategic Petroleum Reserve (SPR) facility being undertaken in the public interest by the Government of India. Considering the weightage of the project 13 nos. of black stone quarries have been closed as per Rule-3(3) of Odisha Minor Minerals Concession Rule, 2016 (Amendment Rules 2023) by the Mining Officer, Jajpur district and handed over to the Revenue & D.M Department on dated 08.01.2026 vide Letter No.168 for physical possession of the said quarries by the IDCO.

The copy of letter No.168 dated 08.01.2026 is filed herewith as ANNEXURE-8/A

5. That further it is pertinent to mention here that, a committee was constituted by the Collector & D.M, Jajpur to enquire into the allegation of illegal quarrying operation at the proposed ISPRL Site at Dankari vide Letter No.17073, dated 28.11.2025. Accordingly, the committee had visited the site for field enquiry and submitted the joint enquiry report to the Collector & D.M, Jajpur vide Letter No.7809, dated 23.12.2025.

The copy of the Letter No.17073, dated 28.11.2025 & letter No. 7809, dated 23.12.2025 is filed herewith as ANNEXURE-8/B Series.

Jagaprakash Nayak
DEPUTY DIRECTOR OF MINES (IC)
JAJPUR CIRCLE, JAJPUR



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6. That, following to the recommendation made by the committee in the joint enquiry report, the Collector, Jajpur has intimated the Managing Director, IDCO, Bhubaneswar regarding provision of security to check illegal mining operation in the proposed project site of ISPRL at Chandikhole vide Letter No.18776 dated 26.12.2025. Besides, the Collector and District Magistrate Jajpur vide Letter No.19001 dated 31.12.2025 intimated the deponent for implementation of the recommendation made in the said report.

The copy of the Letter No.18776 dated 26.12.2025 & Letter No. 19001 dated 31.12.2025 is filed herewith as ANNEXURE-8/C Series

7. That, in compliance to the Letter No. 19001 dated 31.12.2025 of the Collector, Jajpur, the deponent communicated the same to the Mining officer, Jajpur for implementation of recommendation made in the joint enquiry report vide Letter No.32, dated 02.01.2026 and further, requested by the Mining Officer, Jajpur to the Sub-Collector & S.D.M, Jajpur vide Letter No.56, dated 03.01.2026 for imposition of Section-163 under BNSS Act, 2024 in and around Dankari Cluster, under Dharasala Tahasil, Dist- Jajpur to prohibit illegal excavation and transportation of black stone as per the recommendation made in the joint enquiry report dtd. 23.12.2025. Accordingly, prohibitory order U/s-163 of BNSS Act has been imposed by the Sub-Collector & SDM, Jajpur vide Cr.M.C No.38/2026, U/s 163 BNSS on 05.01.2026 in

Jayaprakash Nayak

DEPUTY DIRECTOR OF MINES (UG)
JAJPUR CIRCLE, JAJPUR

Summary



and around the quarries under Dankari Cluster coming under the ISPRL Project boundary.

That, discussion is going on with the higher authorities for efficacious and smoother implementation of the recommendation made in the committee report.

The copy of letter no. 32 dtd. 02.01.2026 and letter no. 56 dtd. 03.01.2026 and copy of order dated 05.01.2026 of Cr.M.C No.38/2026 are filed herewith as ANNEXURE-8/D series

8. That apart from the above, steps have been taken by the O/o of the deponent and State respondents for smooth administration of minor minerals and to curb illegal mining in the alleged area which are stated as follows;

- a) The Mining Officer, Jajpur District vide Letter No. 4593 dtd. 18.07.2025 has requested for deployment of permanent 24×7 Police security at Dankari Hills, Dharmasala Tahasil, Jajpur for prevention of illegal mining activities in and around the Dankari areas.
- b) Accordingly, the Director Minor Minerals has intimated the same to the Collector and DM, Jajpur district vide Letter No.1982 dated 29.07.2025 for immediate and appropriate action.
- c) Further, the Collector & District Magistrate, Jajpur vide Letter No. 16994 dated 27.11.2025 intimated to the Superintendent of police Jajpur regarding provision of

Jayapuchach Nayak
DEPUTY DIRECTOR OF MINES(I/C)
JAJPUR CIRCLE, JAJPUR



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security to check illegal mining operation in the Indian Strategic Petroleum Reserve Limited (ISPR), Chandikhole Project site.

The copy of letter No. 4593 dated 18.07.2025, letter No. 1982 dated 29.07.2025 and letter no.16994 dated 27.11.2025 is filed herewith as

ANNEXURE-8/E series

- d) Besides, the deponent has also intimated the Superintendent of Police, Jajpur District and IIC, Jenapur Police Station, vide Letter 3002 dated 31.08.2024 and Letter No.3749, dated 04.10.2024 respectively to enhance patrolling in and around black stone quarries under Dharmasala Tahasil of Jajpur district and prevent unlawful activities in stone quarries.

The copy Letter 3002 dated 31.08.2024 & Letter No.3749, dated 04.10.2024 is enclosed herewith as

ANNEXURE-8/F Series.

- e) Besides, the Mining Officer, Jajpur vide Letter No.2840, dated 27.08.2024 has intimated all the lessees of Black Stone quarries for mandatory appointment of mines manager at each mine.

The copy of the Letter No.2840 is enclosed herewith as **ANNEXURE-8/G Series.**

- f) That, further it is submitted that an ORSAC Empanelled Agency namely M/s. Invent Grid India Pvt. Ltd., Bhubaneswar has been directed by the Mining Officer,

Jayaprakash Nayak
DEPUTY DIRECTOR OF MINES (I/C)
JAJPUR CIRCLE, JAJPUR



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Jajpur vide Letter No.5563 & 5567, dated 01.09.2025 to assess the resource position including over-extraction beyond the permissible limit and extraction outside the lease area, if any, using latest technology like Drone & DGPS w.r.t eight (8) quarries under Dankari Cluster as detailed in the said letters. Vetted report is awaited from the agency. Action shall be initiated after obtaining the report from the agency.

The copy of letter No.5563 & 5567, dated 01.09.2025 is filed herewith as ANNEXURE-8/H series

9. That it is humbly submitted that as submitted by the Collector & D.M, Jajpur in Counter Affidavit filed on dated 26.11.2024, an amount of Rs.7,38,42,818/- was imposed on Sri Narayan Rout, lessee of Dankari BSQ No.5/10 by the Mining Officer, Jajpur district for extraction of black stone beyond the permissible limit. Further, upon non-deposition of the same, Certificate Case has been initiated by the Collector & D.M, Jajpur against the said defaulter vide Certificate Case No.04/2025, as per the requisition made by the Mining Officer, Jajpur vide Letter No.3653, dated 12.06.2025.

The copy of letter no.3653 dated 12.06.2025 and copy of Certificate case no.4/2025 dtd. 20.06.2025 is filed herewith as ANNEXURE-8/I series

Jayaprakash Nayak
DEPUTY DIRECTOR OF MINES(I/C)
JAJPUR CIRCLE, JAJPUR



10. That, the deponent has requested the Collector and D.M, Jajpur district for providing a dedicated police team for conducting enforcement vide letter No. 111/MM, dated 07.01.2026.

The copy of letter No. 111/MM, dated 07.01.2026 is filed herewith as ANNEXURE-8/J.

11. That, in question to the photographs filed by the applicant in the present I.A, it is humbly submitted that this photographic evidence was taken during the month of May and July 2025 which are not in representative format. However, enforcement is being carried out by the deponent and steps have been taken and shall be taken as per the recommendation of the committee and order of the Collector.

12. That it is submitted that the Respondent No.8 reserves the right to file further affidavit if so, required in future.

13. That the facts stated above all are true to the best of my knowledge and belief and based on official records.

Identified by

P.S. Nayak

Advocate *22/1/26*

Jayaprakash Nayak
22.01.2026
DEPUTY DIRECTOR (I/C)
DEPONENT
JAJPUR CIRCLE, JAJPUR

The above named deponent being identified by Mr./Ms... *P.S. Nayak* Advocate appears before me at..... AM/PM. on this the..... day of..... solemnly affirms that the facts stated are true to his/her knowledge and belief.

CERTIFICATE

Certified that cartridge papers not being available, thick white papers are being used.

Cuttack

Dt. 22.01.2026

NOTARY
CUTTACK TOWN

Partha Sarathi Nayak

PARTHA SARATHI NAYAK
ADDL. GOVERNMENT ADVOCATE
E.Mail- advparthaohc@gmail.com
Mob:- 9437277043





GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR
 E - mail: ddmjajpur.mm@gov.in

Letter No. 168 /MM, Jajpur/ Date 08.01.2026

From

Deputy Director of Mines,
Jajpur Circle, Jajpur.

To

The Collector & District Magistrate,
Jajpur District.

Sub: Intimation regarding closure of 13 black stone quarries with total area of 113.2 Acre at Dankari hills under Dharmasala Tahasil of Jajpur district, Odisha coming under the boundary of the proposed ISPRL's SPR Project.

Sir,

With reference to the subject cited above, it is respectfully submitted that, 13 black stone quarries with total area of 113.2 Acre at Dankari hills under Dharmasala Tahasil of Jajpur district, Odisha coming under the boundary of the proposed ISPRL's SPR Project are closed by the Mining Officer-cum-Competent Authority, Jajpur district in view of the strategic importance of the project.

The status of the quarries is attached herewith at **Annexure - A** for kind information and necessary action.

Yours faithfully,

Encl: As above

[Signature]
08.01.2026
Deputy Director of Mines (I/C),
Jajpur Circle, Jajpur.

Memo No. 169, M.M, Jajpur, Date. 08.01.2026
Copy to the Mining officer-cum-Competent Authority, Jajpur district for information.

[Signature]
08.01.2026
Deputy Director of Mines (I/C),
Jajpur Circle, Jajpur.

Memo No. 170, M.M, Jajpur, Date. 08.01.2026
Copy to the Tahasildar, Dharmasala for information.

[Signature]
08.01.2026
Deputy Director of Mines (I/C),
Jajpur Circle, Jajpur.

[Signature]
22.01.26
DEPUTY DIRECTOR OF MINES (I/C)
JAJPUR CIRCLE, JAJPUR

Memo No. 171, M.M, Jajpur, Date. 08.01.2026
Copy submitted to the Sub-Registrar, Dharmasala for kind information

H. Nayak
08.01.2026
Deputy Director of Mines (I/C),
Jajpur Circle, Jajpur.

Memo No. 172, M.M, Jajpur, Date. 08.01.2026
Copy submitted to the Regional Officer, SPCB, Kalinganagar for kind information.

H. Nayak
08.01.2026
Deputy Director of Mines (I/C),
Jajpur Circle, Jajpur.

Memo No. 173, M.M, Jajpur, Date. 08.01.2026
Copy submitted to the SEIAA, Odisha for kind information.

H. Nayak
09.01.2026
Deputy Director of Mines (I/C),
Jajpur Circle, Jajpur.

Memo No. 174, M.M, Jajpur, Date. 08.01.2026
Copy submitted to the ADM (Rev), Jajpur district for kind information.

H. Nayak
08.01.2026
Deputy Director of Mines (I/C),
Jajpur Circle, Jajpur.

Memo No. 175, M.M, Jajpur, Date. 08.01.2026
Copy submitted to the Superintendent of Police, Jajpur district for kind information.

H. Nayak
08.01.2026
Deputy Director of Mines (I/C),
Jajpur Circle, Jajpur.

Memo No. 176, M.M, Jajpur, Date. 08.01.2026
Copy submitted to the Director of Mines Safety, DGMS, Bhubaneswar for kind information.

H. Nayak
08.01.2026
Deputy Director of Mines (I/C),
Jajpur Circle, Jajpur.

Memo No. 177, M.M, Jajpur, Date. 08.01.2026
Copy submitted to the Director of Minor Minerals, Odisha for kind information.

H. Nayak
08.01.2026
Deputy Director of Mines (I/C),
Jajpur Circle, Jajpur.

Memo No. 178, M.M, Jajpur, Date. 08.01.2026
Copy submitted to the Chief Manager (Technical), ISPRL for kind information.

H. Nayak
08.01.2026
Deputy Director of Mines (I/C),
Jajpur Circle, Jajpur.

H. Nayak
22.11.26
DEPUTY DIRECTOR OF MINES (I/C)
JAJPUR CIRCLE, JAJPUR

Annexure - A

**Status of the Dankari BSQs coming under the proposed ISPRL's SPR Project,
as on 08.01.2026**

Sl. No.	Name of the Sairat Source	Khata No.	Plot No.	Area (in Acre)	Status
1	DANKARI BSQ -02	221	600 (P)	12	Closed
2	DANKARI BSQ -05	465	140/2006 (P)	15	Closed
3	DANKARI BSQ -17	465	140/2006 (P)	5	Closed
4	DANKARI BSQ -18	465	140/2006 (P)	7	Closed
5	DANKARI BSQ NO 5/10	465	128 (P), 45 (P)	4	Closed
6	DANKARI BSQ NO.2/3	221	600 (P)	4	Closed
7	DANKARI BSQ NO.4/7	465	1596(P)	12.5	Closed
8	DANKARI BSQ NO.6	465	140/2006 (P)	9	Closed
9	DANKARI BSQ NO. 1/4	465	140/2006 (P)	8	Closed
10	DANKARI BSQ NO.9/8	221	600 (P)	12	Closed
11	DANAKRI BSQ NO. 06/11	221	600 (P)	7.2	Closed
12	DANKARI BSQ -3/9	465	140/2006 (P) 128 (P)	5	Closed
13	DANKARI BSQ NO 7/12	465	45 (P)	12.5	Closed
Total area				113.2 Ac	


 Mining Officer-cum-Competent Authority,
 Jajpur district


 DEPUTY DIRECTOR OF MINES(I/C)
 JAJPUR CIRCLE, JAJPUR

-13-

ANNEXURE - 8/B 478

COLLECTORATE, JAJPUR

Ph. 06728-222001 (O) 222330 ®

E.mail: dm-jajpur@od.gov.in
(Revenue Section)

No. 17073/ Date. 28.11.2025

From,

Shri Ambar Kumar Kar, OAS (SS)
Collector & District Magistrate, Jajpur

To,

The Deputy Director , Mines (Minor Mineral) Jajpur.

Sub: Action requested on the alleged illegal quarry operation at proposed ISPRL site.

Sir,

In inviting a reference to the subject cited above, I am to say that ISPRL vide his letter No. 023 dt. 13.11.2025 (a copy of which has already been forwarded for necessary action) has alleged that severe illegal quarrying is going on in the project area and has reported for immediate cessation of quarrying activities within the proposed ISPRL Chandikhol project area.

Further reference in also made to all the approved lease area in favour IDCO (Ac.363.70) except an area of Ac 36.30 out of the total applied area of Ac 400.00 as on date. The IDCO being the applicant for lease for the ISPRL projects has already been communicated with the sanction order. They have been asked to deposit the premium amount and execute the lease deed after which the land will be handed over to them for further necessary action at their end.

In the context of the concern raised by ISPRL and their request to check illegal quarrying raises significant challenge because of following reason.

- The quarry leases having been cancelled the responsibility for illegal quarrying if any in the interim period (before hand over of land to IDCO) can no more be attributable to the earlier lease holders.
 - The illegal quarrying if any as apprehended may adversely affect the ISPRL project which is of national importance
 - Further also recall the incident that occurred in Dankari BSQ – 5/10 on 16.5.2024 resulting in tragic Loss of some life and apprehension of such incident reoccurring due to such illegal and unscientific exploration of minor mineral if ongoing again can not be ruled out. The joint report of the enquiry team then constituted between 17.7.2024 and 18.7.2024 which was submitted by Joint Director for (tech-Geo), Minor Mineral to Director Minor Mineral with copy to Collector Jajpur may also be referred.
- In view of the above the following action may be taken immediately.

DEPUTY DIRECTOR OF MINES (I/C)
JAJPUR CIRCLE, JAJPUR

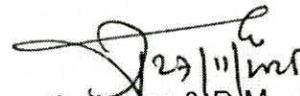
(A) In earlier review proceeding on the progress of project in presence of representative of ISPRL the SP, Jajpur was requested to provide adequate police patrolling of the area to check illegal mining post cancellation of quarry lease and sanction of land in favour of IDCO. Such security & patrolling request was made in conformity with similar request made by Director Minor Mineral for 24x7 police security provision to the proposed project area. Further specific communication to SP, Jajpur has been made by their office letter No. 16994 /dt. 27.11.2025 with copy to Director Minor Mineral and MD, IDCO may please also be referred. (copy enclosed)

You are therefore requested to take up reinforcement activities in consonance with the police and ensure against illegal extraction. If necessary imposition of prohibitory provision (section 144) under BNSS may also be explored. Obtaining sanction of cost if necessary for proper fencing around the area may also be considered if necessary out of the contingency cost of minor mineral fund.

(B) A team consisting of the Mining Officer & Tahasildar and RO, SPCB Kalinga Nagar may take up an enquiry and inspection of the site under your leadership in presence of the Chief Manager (Technical) ISPRL to ascertain & report if any illegal quarrying has happened and is still going on as alleged and quantify the same

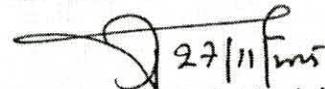
(C) In continuation to the earlier proceedings on the subject the ISPRL authority through M.D IDCO has again been requested vide this office letter No. 14924/dt. 22.10.2025 to take over the sanctioned lease area at the earliest and deploy suitable security forces to check further degradation of land due to illegal mining activities. The above may be followed up for earliest execution. This above may be treated as very very urgent.

Yours faithfully


Collector & D.M., Jajpur

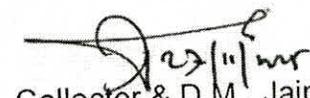
Memo No. 17074 /dt. 28.11.2025

Copy to the Superintendent of Police, Jajpur for information & necessary action.


Collector & D.M., Jajpur

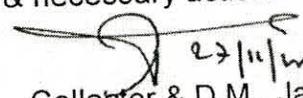
Memo No. 17075 /dt. 28.11.2025

Copy to R.K. Jena, Chief Manager, (Tech.) ISPRL for information & necessary action.


Collector & D.M., Jajpur

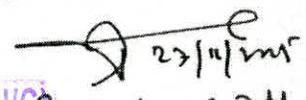
Memo No. 17076 /dt. 28.11.2025

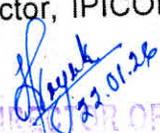
Copy to Director Minor Mineral for information & necessary action.


Collector & D.M., Jajpur

Memo No. 17077 /dt. 28.11.2025

Copy to the Managing Director, IPICOL, Bhubaneswar for information & necessary action.


Collector & D.M., Jajpur


DEPUTY DIRECTOR OF MINES (I/C)
JAJPUR CIRCLE, JAJPUR



ANNEXURE - 8/B serial 480

GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR
E - mail: ddmjajpur.mm@gov.in

Letter No. 7809 /MM, Jajpur/ Date 23.12.2025

To

The Collector & District Magistrate,
Jajpur District.

Sub: Submission of Joint Enquiry Report on the alleged illegal quarry operation at the proposed ISPRL site.

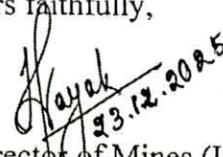
Ref: Your Letter No.17073, dated 28.11.2025.

Sir,

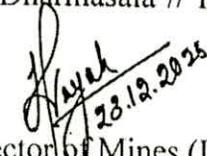
In inviting a kind reference to the subject cited above, I am to submit that, in response to the letter under reference, the joint committee constituted vide your letter under reference visited the proposed ISPRL's SPR site at Dankari on 02.12.2025 to enquire into the matter. The field inspection report of the joint committee is enclosed at **Annexure - A** for favour of kind information and necessary action.

Yours faithfully,

Encl: As above


23.12.2025
Deputy Director of Mines (I/C),
Jajpur Circle, Jajpur

Memo No. 7810, M.M, Jajpur, Date. 23.12.2025
Copy to the Mining Officer, Jajpur District // Tahasildar, Dharmasala // R.O,
SPCB, Kalinganagar for information.


23.12.2025
Deputy Director of Mines (I/C),
Jajpur Circle, Jajpur


22.01.26
DEPUTY DIRECTOR OF MINES (I/C)
JAJPUR CIRCLE, JAJPUR

JOINT ENQUIRY REPORT ON THE ALLEGED ILLEGAL QUARRY OPERATION AT THE PROPOSED ISPRL'S SPR SITE AT DANKARI HILLS UNDER DHARMASALA TAHASIL OF JAJPUR DISTRICT.

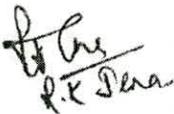
A joint field inspection is conducted on 02.12.2025 at the proposed ISPRL's Strategic Petroleum Reserve (SPR) project site at Dankari hills under Dharmasala Tahasil of Jajpur district as per the Order No. 17073 dated 28.11.2025 of the Collector & District Magistrate, Jajpur and subsequent communication of the DDM, Jajpur Circle vide letter No 7249 dated 19.11.2025. The joint committee visited all the 13 quarries falling within the proposed project site in presence of the following members.

1. Jayaprakash Nayak, Deputy Director of Mines (I/C), Jajpur Circle
2. Samir Ranjan Das, Tahasildar, Dharmasala.
3. Er Madan Mohan Sahoo, Reginal Officer, SPCB, Kalinganagar
4. Sri Soumendra Sahu, Asst Environmental Scientist, SPCB, Kalingnagar
5. Jhasaketan Sethy, Mining Officer (I/C), Jajpur district
6. R.K Jena, Chief Manager (Tech), ISPRL

Apart from this Jr. Mining Officers, O/o the DDM, Jajpur Circle assisted the team during the field inspection.

Observations of the Committee.

1. No quarrying operations/excavation or any vehicle/machinery were found within the designated area during the visit.
2. Concrete Pillars have been posted by ISPRL along the proposed boundary of the project.
3. Large boulders were found placed at the entry points of most quarries to restrict vehicle and machinery movement in the vicinity.
4. Truck tyre grip marks and with clear impression of chain mounted excavators/rock breakers suggest that there were quarrying activities in the recent past, and placing large stones at the entry point is an attempt to eyewash.
5. Freshly blasted stones were observed at 2-3 locations, indicating possible recent quarrying activity.


R.K. Jena


M.M. Sahoo


Sri


Jayak




22.01.26

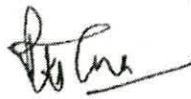
DEPUTY DIRECTOR OF MINES(I/C)
JAJPUR CIRCLE, JAJPUR

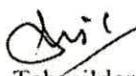
Recommendation Committee:

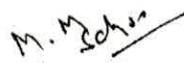
- A. A fresh drone survey may be carried out with the help of ORSAC, Bhubaneswar or by its empanelled agency and the same may be compared with the past data to ascertain the quantity of minor mineral extracted illegally.
- B. U/s 163 BNSS may be imposed in and around the area to prevent illegal extraction of black stone.
- C. The IIC, Jenapur may be directed for regular police patrolling in and around the area to prevent any potential illegal black stone extraction.
- D. The Superintendent of Police, Jajpur may be requested to enhance patrolling in the area with the help of already allotted APR to Dharmasala Tahasil.
- E. Wired geo fencing should be provided all around the earmarked area to prevent access to the proposed ISPRL Area.
- F. Drone camera surveillance should be conducted on both day and night time to prevent possibility of theft of minor mineral.
- G. AI cameras may be installed in and around the area for close monitoring of any illegal mining activity.
- H. As Boundary pillars have already been posted by ISPRL, the agency may be requested to frame concrete fencing at the entry and exit point of the quarries. In addition to these deep trenches may be dug at the approach roads.


Asst Env Scientist
SPCB, Kalinganagar


Mining Officer, Jajpur
District


Chief Manager (Tech),
ISPRL


Tahasildar,
Dharmasala


Regional Officer,
SPCB, Kalinganagar


Deputy Director Mines,
Jajpur Circle


22.01.26
DEPUTY DIRECTOR OF MINES (I/C)
JAJPUR CIRCLE, JAJPUR

-18-

COLLECTORATE, JAJPUR

Ph.06728-222001 (O) 222330 (R), Fax-222087
 E.mail: dm-jajpur@nic.in, web site: www.jajpur.nic.in

(Revenue Section)
 No. 18776 //Date: 26.12.2025

From:

Shri Ambar Kumar Kar, OAS (SS)
 Collector & District Magistrate, Jajpur.

To

The Managing Director, IDCO,
 Bhubaneswar.

Sub:- Provision of security to check illegal mining operation in the proposed project site of Indian Strategic Petroleum Reserves Limited (ISPRL) at Chandikhole.

Ref: Letter No. 16994 dt. 27.11.2025 addressed to SP, Jajpur with reference even dated to you vide memo No. 16995.

Sir,

In inviting a reference to the letter on the cited subject, I am to say that the concern of ISPRL about alleged illegal mining operation continuing in their identified project area at Dankari was forwarded to district administration vide letter no. 10829 dt. 21.11.2025. Earlier the Director of Mines (Minor Mineral) had requested for 24X7 security arrangement in the proposed site highlighting the manpower constraint faced by Deputy Director Mines. In response to the same the Superintendent of Police was asked to reinforce police security in the area vide letter under reference.

The Deputy Director of Mines (Minor Mineral) was also asked to cause a spot inspection through a joint team consisting of Mining Officers & Tahasildars of respective jurisdiction, Regional Officer, SPCB, Kalinga Nagar in presence of Chief Manager (Technical) ISPRL and submit a report giving the veracity of allegation (illegal mining) and the extent to which (quantum) of extraction.

The ISPRL authorities were simultaneously asked to take over the site through IDCO (letter No. 14924 dt. 22.10.2025) as majority of the proposed lease area (i.e. AC363.28 out of applied AC 400.00) has already been sanctioned in their favour. Further the ISPRL was requested to deploy adequate security forces immediately to check further degradation of land due to illegal mining activities.

Meanwhile the joint enquiry report to ascertain the illegal quarry has been received and the report suggest evidence of illegal operation at the site. (Report enclosed). The Deputy Director of Mines (minor mineral) is being directed separately to take all necessary precautionary action recommended in the report. The police

Prayal
 26.12.25
 DEPUTY DIRECTOR OF MINES (I/C)
 JAJPUR CIRCLE, JAJPUR

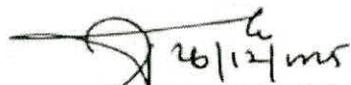
-19-

protection to check illegal mining which was requested to Superintendent of Police vide letter No. 16994 dt. 27.11.2025 has been found wanting & not adequate for which he has been once again requested separately to take reinforcing measures.

However keeping the above fact in view that a majority of land out of total AC400.00 applied has already been sanctioned in favour of ISPRL (already sanctioned AC 363.26) and ISPRL has already pillar posted in the proposed site around the proposed land therefore we request the following urgent intervention from your side pending sanction of balance area of AC 36.64 which can be completed in next 15 days.

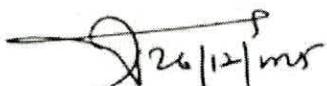
- (i) The D.G. of Police may kindly be requested to provide adequate police protection through SP, Jajpur to check illegal mining by unscrupulous / antisocial element resulting in degradation of this site meant for prestigious project of significant strategic importance.
- (ii) The ISPRL may be requested to take early action in take over the possession of the proposed land after depositing calculated premium and executing the lease agreement. They may also be requested to deploy security adequate in number immediately to check degradation of land through illegal mining which is hampering the prospect of the project.

Yours faithfully,


Collector & D.M., Jajpur

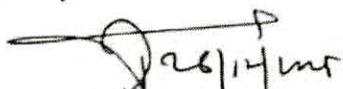
Memo No. 18777 /dt. 26.12.2025

Copy submitted to Director of Mines (Minor Mineral) Bhubaneswar / CEO, ISPRL / Chief Manager (Technical) ISPRL for favour of information & necessary action.


Collector & D.M., Jajpur

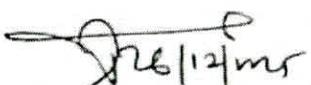
Memo No. 18778 /dt. 26.12.2025

Copy forwarded to the Deputy Director of Mines, (minor mineral), Jajpur / Tahasildar, Dharmasala for information & necessary action. This also has reference to memo No. 16996 & 16997 dt. 27.11.2025 on the subject directing reinforcement measures to prevent illegal mining & pending security deployment by ISPRL authorities. The reinforcement activities must be submitted on a weekly basis for review by the respective Tahasil level task force.


Collector & D.M., Jajpur

Memo No. 18779 /dt. 26.12.2025

Copy forwarded to Superintendent of Police, Jajpur for information & necessary action.

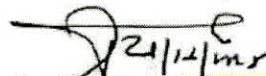

Collector & D.M., Jajpur


22.01.26

DEPUTY DIRECTOR OF MINES (I/C)
JAJPUR CIRCLE, JAJPUR

Memo No. 18780 dt. 26.12.2025

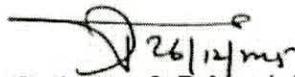
Copy submitted to the Additional Chief Secretary, Industries Department for favour of kind information.



Collector & D.M., Jajpur

Memo No. 18781 dt. 26.12.2025

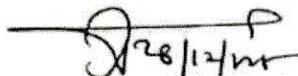
Copy submitted to the Additional Chief Secretary, Home, Forest & Environment Department for favour of kind information.



Collector & D.M., Jajpur

Memo No. 18782 dt. 26.12.2025

Copy to OSD to Chief Secretary, Odisha for kind perusal of Chief Secretary.



Collector & D.M., Jajpur


27.01.26
DEPUTY DIRECTOR OF MINES(I/C)
JAJPUR CIRCLE, JAJPUR

-21-

COLLECTORATE, JAJPUR

Ph.06728-222001 (O) 222330 (R), Fax-222087
 E.mail: dm-jajpur@nic.in, web site: www.jajpur.nic.in
 (Revenue Section)

No. 19001 //Date: 31.12.2025

From:

Shri Ambar Kumar Kar, OAS (SS)
 Collector & District Magistrate,
 Jajpur.

To

The Deputy Director of Mining (Minor Minerals)
 Jajpur.

Sub:- Implementation of the recommendation made in joint enquiry report dt. 23.12.2025 on ISPRL, SPR site at Dankari.

Ref.: Your letter No. 7809 dt. 23.12.2025, This office letter No. 17073 dt. 28.11.2025.

Sir,

This is with reference to the subject cited above , I am to say that all the recommendation made by the Committee in their enquiry report after their visit to proposed ISPRL site at Dankari appears genuine and its immediate implementation appear practicable in a short defined time.

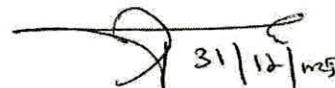
Since ISPRL has already raised concern regarding illegal mining which may damage the prospect of the project therefore enclosing herewith a copy of the joint enquiry report, you are directed to implement the points mentioned at A, E & F at the earliest. Further the IDCO has been requested separately to advise ISPRL to take over the site at the earliest & provide adequate security to guard against illegal mining. However pending taking over by ISPRL the entry & exit to the closed quarry site may be sealed by wired fencing & digging deep trenches at the approach road.

Further you are required to file proposal giving the Khata No, Plot No. & Other details before Sub-Collector, Jajpur in respect of ISPRL site which has been closed for quarry operation to promulgate prohibiting order under 163 BNSS (earlier equivalent of 144 CrPC).

The cost towards above may be met out of Minor Mineral fund that has accrued to the district. Similar necessary action can be taken up at the site wherever illegal quarrying is being suspected in the closed & non-operational quarry areas.

The Tahasil level task force may be activated & reviewed regularly for carrying at regular raid with the help of Police & Tahasil Administration.

Yours faithfully,



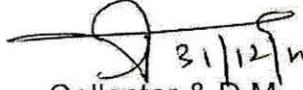
Collector & D.M., Jajpur

Handwritten signature and date
 22.01.26

DEPUTY DIRECTOR OF MINES(I/C)
 JAJPUR CIRCLE, JAJPUR

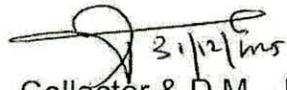
Memo No. 19002 /dt. 31.12.2025

Copy to All the Junior Mines Officer & Mines Officer for information & necessary action.


31/12/25
Collector & D.M., Jajpur

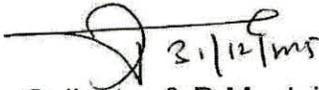
Memo No. 19003 /dt. 31.12.2025

Copy to Tahasildar, Dharmasala for information & necessary action.


31/12/25
Collector & D.M., Jajpur

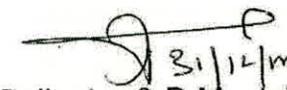
Memo No. 19004 /dt. 31.12.2025

Copy to IIC, Jenapur for information & necessary action.


31/12/25
Collector & D.M., Jajpur

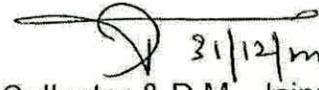
Memo No. 19005 /dt. 31.12.2025

Copy to Sub-Collector, Jajpur for information & necessary action.


31/12/25
Collector & D.M., Jajpur

Memo No. 19006 /dt. 31.12.2025

Copy forwarded to Superintendent of Police, Jajpur for information & necessary action. Copy of the enquiry report is also forwarded with a request to implement the recommendation mentioned at C & D in the interest of checking illegal mining in the proposed site of ISPRL.


31/12/25
Collector & D.M., Jajpur


30.01.26
DEPUTY DIRECTOR OF MINES (WC)
JAJPUR CIRCLE, JAJPUR



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR
E-mail: ddmjajpur.mm@gov.in

*Handwritten signature and date: 02.01.2026
Sukhant Malik
JWS for
JWS*

Letter No. 32 /MM, Jajpur/ Date 02.01.2026

From
Deputy Director of Mines,
Jajpur Circle, Jajpur.

To
The Mining Officer,
Jajpur District.

Sub: Implementation of the recommendation made in joint enquiry report dated 23.12.2025 on ISPRL SPR site at Dankari.

Ref: Letter No.19001, dated 31.12.2025 of the Collector & D.M, Jajpur.

Sir,

With reference to the subject cited above, and enclosing a copy of the letter cited above, you are hereby directed to do needful for implementation of the recommendation made in joint enquiry report dated 23.12.2025 on ISPRL SPR site at Dankari.

Further, you are directed to file proposal before the Sub-Collector, Jajpur giving the detail of the land schedule in respect of ISPRL Site which has been closed for quarry operation to promulgate prohibiting order under 163 BNSS.

Yours faithfully,

Encl: As above.

Handwritten signature and date: 02.01.2026
Deputy Director of Mines (I/C),
Jajpur Circle, Jajpur.

Memo No. 33 , M.M. Jajpur. Date. 02.01.2026 /

Copy submitted to the Collector & District Magistrate, Jajpur for favour of kind information.

Handwritten signature and date: 02.01.2026
Deputy Director of Mines (I/C),
Jajpur Circle, Jajpur.

Handwritten signature and date: 02.01.26
DEPUTY DIRECTOR OF MINES(I/C)
JAJPUR CIRCLE, JAJPUR



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR

E - mail: ddmjajpur.mmm@od.gov.in

Letter No. 56 /MM, Jajpur/ Date 03.01.2026

To

The Sub-Collector & S.D.M,
Jajpur District.

Sub: Request for imposition of Section-163 under BNSS Act, 2024 in and around Dankari Cluster, under Dharmasala Tahasil to prohibit illegal excavation & transportation of black stone.

Ref: 1. Letter No.19001, dt. 31.12.2025, Collector & D.M., Jajpur
 2. This office letter No. 32 dt. 2.01.2026 , DDM, Jajpur Circle, Jajpur.

Sir,

With reference to the subject & letter cited above, it is informed that, in order to prohibit illegal mining & unauthorised access to the proposed SPR project site of ISPRL at Dankari Hills in Dharmasala Tahasil, and in compliance with the referenced letter, it has become necessary to enforce the provisions of Section-163 under BNSS Act, 2024 in and around the said area.

Accordingly, it is requested to impose Section-163 under BNSS Act, 2024 in and around the area mentioned below to prevent illegal mining, keeping in view the national importance of the SPR Project.

The detailed land schedule of the Dankari Cluster area is mentioned below:

Details of Land Schedule				
Sources	Khata No.	Plot No.	Area (in Acre)	Tahasil
DANAKRI BSQ NO. 06/11	221	600 (P)	7.2	Dharmasala
DANKARI BSQ -02	221	600 (P)	12	
DANKARI BSQ -05	465	140/2006 (P)	15	
DANKARI BSQ -17	465	140/2006 (P)	5	
DANKARI BSQ -18	465	140/2006 (P)	7	
DANKARI BSQ -3/9	465	140/2006 (P), 128(P)	5	
DANKARI BSQ NO 5/10	465	128(P), 45(P)	4	
DANKARI BSQ NO 7/12	465	45(P)	12.5	
DANKARI BSQ NO.2/3	221	600 (P)	4	
DANKARI BSQ NO.4/7	465	1596 (P)	12.5	
DANKARI BSQ NO.6	465	140/2006 (P)	9	
DANKARI BSQ NO. 1/4	465	140/2006 (P)	8	
DANKARI BSQ NO.9/8	221	600 (P)	12	

Enclosure: As above

Yours faithfully,

[Signature]
 Mining officer (I/C),
 Jajpur District.

[Signature]
 DEPUTY DIRECTOR OF MINES(I/C)
 JAJPUR CIRCLE, JAJPUR

-25-

Memo No. 57 /MM, Jajpur/ Date 03.01.2026

Copy submitted to the Tahasildar, Dharmasala, Jajpur for favour of kind information.


Mining officer (I/C),
Jajpur District.

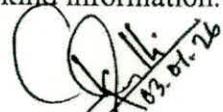
Memo No. 58 /MM, Jajpur/ Date 03.01.2026

Copy submitted to the Deputy Director of Mines, jajpur Circle, Jajpur for favour of kind information.


Mining officer (I/C),
Jajpur District.

Memo No. 59 /MM, Jajpur/ Date 03.01.2026

Copy submitted to the A.D.M (Rev), Jajpur for favour of kind information.


Mining officer (I/C),
Jajpur District.

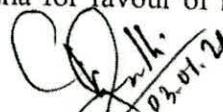
Memo No. 60 /MM, Jajpur/ Date 03.01.2026

Copy submitted to the Collector & District Magistrate, Jajpur for favour of kind information.


Mining officer (I/C),
Jajpur District.

Memo No. 61 /MM, Jajpur/ Date 03.01.2026

Copy submitted to the Director of Minor Minerals, Odisha for favour of kind information.


Mining officer (I/C),
Jajpur District.


22.01.26

IN THE COURT OF THE SUB-DIVISIONALMAGISTRATE, JAJPUR

Cr.M.C No. 38 /2026, U/S 163 BNSS

Mining Officer, Jajpur

-Vrs-

General Public

Extract of Order on Dated 05.01.2026

Perused the report of the Mining Officer(I/c), Jajpur vide his Letter No.56/dt.03.01.2026 regarding declaration of prohibitory order U/s-163 BNSS in and around of the some quarry area/sairat sources in Mouza-Dankari under Dharmasala Tahasil as per below mentioned land schedule.

Heard App.

Whereas, it appears from the submission of Mining Officer(I/c), Jajpur that illegal mining and unauthorized access to the proposed SPR project site of ISPRL at-Dankari Hills under Dharmasala Tahasil area are in its peak causing threat to public safety, damage to environment & loss of Government Revenue and there is chance of law & order situation in and around of Dankari Cluster under Dharmasala Tahasil.

I am satisfied that there is apprehension of threat to public safety, damage to environment and disturbance of public tranquility.

Hence, I do hereby order U/s-163 of BNSS Act.2023 that the general public be restrained to enter in and around the below mentioned schedule of land of Mouza-Dankari until further orders.

Further the IIC, Jenapur PS is directed to promulgate the order in the prohibited areas and keep close watch over the untoward situation.

The Mining Officer(I/c), Jajpur is instructed to contact with the Local Police for the above purpose.

Any person objecting to this order to appear in my Court on 15.01.2026 and file show cause with documentary evidence. The order promulgated ex-parte, as I consider the case to be emergent in nature.

Name of Sairat Source	Khata No	Plot No	Area (in AC)
Dankari BSQ No.6/11	221	600(P)	7.2
Dankari BSQ-02	221	600(P)	12
Dankari BSQ-05	465	140/2006(P)	15
Dankari BSQ-17	465	140/2006(P)	5
Dankari BSQ-18	465	140/2006(P)	7
Dankari BSQ-3/9	465	140/2006(P) 128(P)	5
Dankari BSQ -5/10	465	45(P) 128(P)	4
Dankari BSQ -7/12	465	45(P)	12.5
Dankari BSQ-2/3	221	600(P)	4
Dankari BSQ-4/7	465	1596(P)	12.5
Dankari BSQ-6	465	140/2006(P)	9
Dankari BSQ-1/4	465	140/2006(P)	8
Dankari BSQ-9/8	221	600(P)	12

[Signature]
05.01.26

Sub-Collector & SDM, Jajpur

Memo No. 229 / Date 05.01.2026

Copy to IIC, Jenapur PS for information and follow up action. He is instructed to promulgate the order in the declared places & report compliance.

[Signature]
05.01.26

Sub-Collector & SDM, Jajpur

[Signature]
22.01.26
DEPUTY DIRECTOR OF MINES(I/C)
JAJPUR CIRCLE, JAJPUR

- 27 -

Memo No. 230 / Date 05.01.2026
Copy to Tahasildar, Dharmasala/Dy. Director of Mines, Jajpur for information and follow up action.

[Signature]
05.01.26

Sub-Collector & SDM, Jajpur

Memo No. 231 / Date 05.01.2026
Copy submitted to the SP, Jajpur for kind information & necessary action.

[Signature]
05.01.26

Sub-Collector & SDM, Jajpur

Memo No. 232 / Date 05.01.2026
Copy submitted to the Collector & DM, Jajpur for favour of kind information.

[Signature]
05.01.26

Sub-Collector & SDM, Jajpur

[Signature]
05.01.26
DEPUTY DIRECTOR OF MINES (I/C)
JAJPUR CIRCLE, JAJPUR



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR
E - mail: ddmjajpur.mm@gov.in

Letter No. 4593 /MM, Jajpur/ Date 18.07.2025

To,

The Director of Minor Minerals
Odisha, Bhubaneswar.

Sub.: Request for Deployment of Permanent 24x7 Police Security at Dankari Hills, Dharmasala Tahasil, Jajpur for Prevention of Illegal Mining Activities and Protection of ISPRL Strategic infrastructure.

Ref.: 1. Letter No. 5768 Dated 16.04.2025 by the Collector & DM, Jajpur.
2. ISPRL/BBSR/PH II/SPR/002 dt 21.04.2025
3. This office Letter no 2413/MM, Jajpur/date/22.04.2025.

Sir,

With reference to the subject and letters cited above, I am to submit for your kind consideration the following facts pertaining to the Dankari Quarry Area under Dharmasala Tahasil, Jajpur, which has been allocated to set up crude oil storage facility of 4.00 MMT capacity by Indian Strategic Petroleum Reserves Limited (ISPRL) at Dankari Hills, Jajpur, a project of vital national interest encompassing 400 acres.

In accordance, Collector & DM, Jajpur issued direction vide Letter No.5768 Dated 16.04.2025, for stopping of quarry activities at the identified Ac 400.00 land for ISPRL Project. Following to the track, this office has sought necessary clarification for procedure of stopping 13 quarries coming inside the project land on dt 22.04.2025. However, the procedures is yet to receive.

In the above circumstances, though this Department has been conducting regular enforcement drives, maintaining a round-the-clock, still enforcement remaining beyond the functional capacity of this Office due to:

- Less resource in manpower and logistics.
- Non-availability of regular police support either from Reserve Police Force of the SP Office or the local Police station as and when require.
- Significant distance between the field sites (Dankari) and administrative offices.

Despite continued efforts, illegal quarrying operations at the allocated site may pose serious multiple risks, as detailed below:

1. Threat to National Strategic Asset: The ISPRL facility, being a component of India's strategic energy infrastructure, demands the highest level of protection. Continued illegal mining may undermines the project's future infrastructural stability, endanger critical installations, and could irreversibly damage the viability of this asset.

2. Environmental, Public, and Animal Safety: If expeditious step shall not initiate, rampant illegal quarrying in unscientific & hazardous operation may occur, which may ultimately lead to further ecological degradation, hazardous pit formations, and potential risks of accidents and fatalities to humans and animals.

3. Loss of Revenue: The unchecked mineral theft may also result in loss of revenue to the Govt. Ex-chequer.

4. Law & Order Challenges: Such illegal activities may often be supported by organized groups operating with impunity, which may create law and order concerns and also may undermine the credibility and authority of regulatory agencies.

[Signature]
22.07.25
DEPUTY DIRECTOR OF MINES (I/C)
JAJPUR CIRCLE, JAJPUR

-29-

Given the gravity of the situation, it is most earnestly requested that the Government may kindly consider approval of the deployment of a dedicated, permanent 24x7 police security unit across the Dankari Quarry Area with immediate effect, until the ISPRL project reaches a secure operational stage. This proactive step is essential to:

- Ensure absolute cessation of illegal mining.
- Protect this critical strategic infrastructure of national importance.
- Maintain law and order and uphold environmental & community safety.

This matter requires urgent and prioritized attention from the Government to protect both State and National interests in war footing manner. The above is submitted for your kind consideration and necessary early action at your end.

Encl.: As above.

Yours Faithfully,

Memo No. 4594 /MM, Jajpur/ Date 18.07.2025
Mining Officer (I/C), Jajpur

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.

Memo No. 4595 /MM, Jajpur/ Date 18.07.2025
Mining Officer (I/C), Jajpur

Copy submitted to the Project Director, ISPRL for favour of kind information.

Memo No. 4596 /MM, Jajpur/ Date 18.07.2025
Mining Officer (I/C), Jajpur

Copy submitted to the Collector & District Magistrate, Jajpur for favour of kind information.

Memo No. 4597 /MM, Jajpur/ Date 18.07.2025
Mining Officer (I/C), Jajpur

Copy submitted to the Superintendent of Police, Jajpur for favour of kind information.

Memo No. 4598 /MM, Jajpur/ Date 18.07.2025
Mining Officer (I/C), Jajpur

Copy submitted to the Director of Minor Minerals, Odisha for favour of kind information.

Mining Officer (I/C), Jajpur

Kayak
22.01.28
DEPUTY DIRECTOR OF MINES(I/C)
JAJPUR CIRCLE, JAJPUR

GOVERNMENT OF ODISHA
STEEL & MINES DEPARTMENT
DIRECTORATE OF MINOR MINERALS

Block No.06, Ground floor, Lokseva Bhawan,Bhubaneswar-751001
(e-mail:dimmms-rev@gov.in)

File No.: DOMM-DMM-MISC-0208-2025 1982

Date: 29/07/2025

From

Sri Samarth Verma, I.A.S
Director, Minor Minerals

To

Collector, Jajpur

Sub: Request for Deployment of permanent 24x7 police Security at Dankari Hills, Dharmasala Tahasil, Jajpur for prevention of illegal mining Activities and protection of ISPRL Strategic infrastructure.

Sir,

Inviting reference to the subject cited above, I am to enclose herewith a copy of the Letter No.4593 dtd.18.07.2025 received from the Mining Officer, Jajpur and to say that appropriate action in the matter may please be taken immediately under intimation to this Directorate as well as to Steel & Mines Department.

This may please be accorded Top Priority.

Yours faithfully,

Director, Minor Minerals

Memo No. 1983

date 29/07/2025

Copy along with copy of the enclosure forwarded to Additional Secretary to Government, Steel & Mines Department(MC-III Section) for kind information and necessary action.

Director, Minor Minerals

DEPUTY DIRECTOR OF MINES(I/C)
JAJPUR CIRCLE, JAJPUR

-31-

COLLECTORATE, JAJPUR

Ph. 06728-222001 (O) 222330 ®

E-mail: dm-jaipur@od.gov.in

(Revenue Section)

No. 16994/ Date.27.11.2025

From,

Shri Ambar Kumar Kar, OAS (SS)
Collector & District Magistrate,
Jajpur

To,

The Superintendent of Police, Jajpur

Sub: Provision of security to check illegal mining operation in the Indian Strategic Petroleum Reserve Limited (ISPRL), Chandikhole Project site.

Ref: Proceeding of the meeting to review progress of ISPRL project at Dankari released by this office memo no. 14920/dt. 22.10.2025.

Sir

In inviting a reference to the cited subject, I am to enclose herewith a copy of the letter received from the Steel & Mines Department vide no. 10829/ dt. 21.11.2025 forwarding the concerns of ISPRL through its Chief Manager (Technical) about alleged illegal quarrying operation within the identified projects area there by posing serious threat to the progress of the project.

Keeping in view the strategic importance of the projects and as instructed by the Govt. the lease process to sanction land has been taken up in fast track mode and as on date an area of Ac 363.30dec of land has already been sanctioned in favour of IDCO. (the applicant on behalf of ISPRL) in two phases except Ac. 36.70dec. against the total applied area of Ac. 400.00dec.

Prior to the sanction of lease these land earlier given for quarrying operation to 9 nos. of BSQs lease holder was cancelled following due procedure by Deputy Director of Mines (Minor Mineral) Jajpur. Therefore technically, the responsibility for illegal quarrying if any now cannot be fixed with the earlier lease holder. The check against such illegal extraction in the interim period till the land is taken over by the project authorities through IDCO belongs to the Government Enforcing Agencies as stipulated in OMMC Rule-2022. Keeping the strategic importance in view and apprehension of illegal quarrying & theft the ISPRL represented through its Deputy CEO in the meeting and also communicated vide above proceeding was requested to put in place an elaborate security arrangement including installation of CCTV to safeguard the valuable Government Land and BSQs relating to the project site.

Since now vide letter enclosed the Chief Manager (Technical) ISPRL has alleged that severe illegal quarry operation is going on in the project area and requested for cessation of all quarrying activities a joint team consisting of Mining Officer, Tahasildar, Dharmasala, RO, SPCB, Kalinga Nagar and headed by Deputy Director Mines (Minor Mineral) has been asked separately to take up inquiry and

DEPUTY DIRECTOR OF MINES (I/C)
JAJPUR CIRCLE, JAJPUR
22.11.25

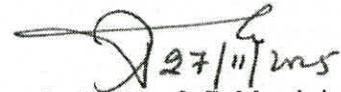
inspection of the site in presence of the Chief Manager, (Technical) ISPRL to ascertained and report if any illegal quarrying has happened and its still going on as alleged. They have been asked to quantify the same.

I am also to enclose further a letter received from Director of Mines (Minor Mineral) earlier requesting for 24x7 security arrangements in the proposed site of ISPRL highlighting the manpower constraint faced by the Deputy Director Mines (Minor Mineral) Jajpur. Keeping the above request in view the decision was also taken in the review meeting dated 15.10.2025 to request deployment of Police protection at this site. The same was communicated to you in the proceeding released vide memo no. 14920/ dated 22.10.2025.

In view of the above I am requesting you to take necessary step and provide adequate police protection to stop illegal quarrying if any at the site. In case of the necessity and if constraint arise due to shortage of police force the assistance of other available paramilitary forces may be requested from State Authorities.

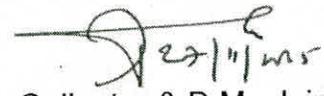
This may be treated as Very Important.

Yours faithfully,


Collector & D.M., Jajpur

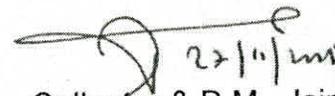
Memo No. 16995/dt. 27.11.2025

Copy submitted to the Managing Director, IDCO, Bhubaneswar for kind information.


Collector & D.M., Jajpur

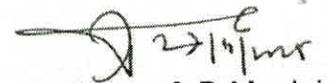
Memo No. 16996/dt. 27.11.2025

Copy submitted to the Director of Mines, (Minor Mineral) Bhubaneswar for favour of kind information & necessary action.


Collector & D.M., Jajpur

Memo No. 16997/dt. 27.11.2025

Copy forwarded to the CEO, ISPRL / Chief Manager, (Technical), ISPRL / Deputy Director of Mines (Minor Mineral), Jajpur / Tahasildar, Dharmasala for information & necessary action.


Collector & D.M., Jajpur


DEPUTY DIRECTOR OF MINES (I/C)
JAJPUR CIRCLE, JAJPUR

STEEL & MINES DEPARTMENT

No. 10829 /S&M, Bhubaneswar dated 21/11/2025

SM-MC3-MISC-0017-2025

From

Sri Rajesh Prasad Nayak
Deputy Secretary to Government

To

The Director of Minor Minerals, Odisha
The Collector & DM Jaipur
The Deputy Director of Mines, Jaipur

Sub:-Immediate cessation of quarrying activities within the proposed ISPRL Chandikhol project area.

Sir,

In enclosing herewith copy of letter bearing No. ISPRL/CKL/25-26/023 dated 13.11.2025 of Chief Manager (Technical) ISPRL and subject cited above, I am directed to request you to look into the matter and take necessary action as per law immediately under intimation to this Department

Yours faithfully,

Rajesh 21.11.2025
Deputy Secretary to Government

Memo No. 10830 /SM,

Dt. 21/11/2025

Copy forwarded to OSD to Chief Secretary, O/o the Chief Secretary w.r.t Dy. No.68578 dated 17.11.2025 for kind information.

Rajesh 21.11.2025
Deputy Secretary to Government



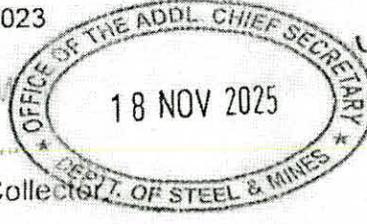
SM-MC3-MISC-0017-2025/4/2025

Rajesh
22.01.22
DEPUTY DIRECTOR OF MINES (I/C)
JAJPUR CIRCLE, JAJPUR



Letter No: ISPRL/CKL/25-26/023

Date: 13.11.2025



To: 19.11.25
 The District Magistrate & Collector
 Jajpur, Odisha

AC, SAM
 AC, Industries
 Collector, Jajpur
 H/O

Subject: Immediate cessation of quarrying activities within the proposed ISPRL Chandikhol project area

Chief Secretary
 Odisha

Sir,

The Indian Strategic Petroleum Reserves Limited (ISPRL) Chandikhol Project is a project of national importance and strategic significance, aimed at strengthening India's energy security through the establishment of a Strategic Petroleum Reserve (SPR) facility.

In view of the quarry operations within the proposed project area, ISPRL has been continuously seeking immediate cessation of such activities to prevent jeopardizing the technical and economic feasibility of the project.

However, it has come to our notice that severe illegal quarrying operations are still continuing within the identified project area, which poses a serious threat to the integrity and progress of this national project.

Given the strategic importance of the ISPRL Chandikhol project, you are kindly requested to initiate immediate and necessary action for the complete cessation of quarrying activities within the project boundary to safeguard the interests of this critical national infrastructure.

Your urgent intervention in this matter will be highly appreciated.

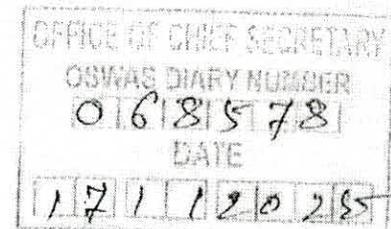
Yours faithfully,

R K Jena
 13.11.2025

R K Jena
 Chief Manager (Technical)
 ISPRL

Copy To:

1. Chief Secretary-Government of Odisha
2. ADM-Revenue, Jajpur
3. Tehsildar-Dharmasala



15/11/2025 (2.59 PM)

H. Patel
 22.01.25



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR
E - mail: ddmjajpur.mm@gov.in

Letter No. 3002 /MM, Jajpur/ Date 31.08.2024

To,

The Superintendent of Police,
Jajpur district.

Sub: Request letter to enhance patrolling in & around black stone quarries under Dharmasala Tahasil of Jajpur district to check illegal mining & unauthorised blasting

- Ref:**
1. Letter No. 1362/ Date 25.07.2024 of Director of Minor Minerals regarding report on preliminary enquiry in respect of minor minerals sources of Jajpur district
 2. Letter No. 9994/Date 30.08.2024 of Collectorate Jajpur, regarding information on Blasting permission.
 3. This office Letter No. 2840/MM, Jajpur 27.08.2024 regarding mandatory appointment of Mines Manager.
 4. This office Letter No. 2840/MM, Jajpur 27.08.2024 to obtain blasting permission

Sir,

In inviting a kind reference to the subject and letters cited above, I am to say that, all the Lessees of Black Stone Quarries under Dharmasala Tahasil, Jajpur district have been directed to submit blasting permission issued in favour of their quarries vide this office Letter No. 2687/MM, Jajpur 16.08.2024, but none of the Lessees have submitted the same till date. Further, it is learnt from the Letter of the Deputy Collector, Judicial, Collectorate, Jajpur vide Letter No. 9994/Date 30.08.2024 that, no blasting permission has been issued in favour of the Lessees of the Operational quarries of Dharmasala Tahasil. In this regard all the Lessees have been directed to obtain the blasting the permission and submit the same immediately for smooth operationalisation of their quarries. In addition to this, they are directed to stop any kind of blasting activity in their quarries till submission of the blasting permission vide this office Letter No. 2840/MM, Jajpur 27.08.2024.

Hence, it is requested to enhance patrolling in those area to further reduce and check illegal mining and unauthorised blasting as per the letter of the Director of Minor Minerals.

Yours faithfully,

Encl: As above.

[Handwritten Signature]
22.01.26
DEPUTY DIRECTOR OF MINES (I/C)
JAJPUR CIRCLE, JAJPUR

[Handwritten Signature]
31.08.2024
Deputy Director of Mines (I/C),
Jajpur Circle, Jajpur.

Memo No. 3003 /MM, Jajpur/ Date 31.08.2024

Copy Submitted to the Collector and D.M, Jajpur district for favour of kind information and necessary action.


31.08.2024
Deputy Director of Mines (I/C),
Jajpur Circle, Jajpur.

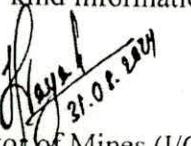
Memo No. 3004 /MM, Jajpur/ Date 31.08.2024

Copy Submitted to the Director, Minor Minerals, Odisha for favour of kind information and necessary action.


31.08.2024
Deputy Director of Mines (I/C),
Jajpur Circle, Jajpur.

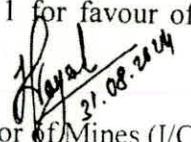
Memo No. 3005 /MM, Jajpur/ Date 31.08.2024

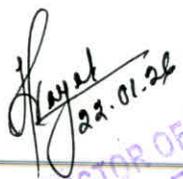
Copy to the Tahasildar, Dharmasala // IIC, Jenapur // IIC, Dharmasala for kind information and necessary action.


31.08.2024
Deputy Director of Mines (I/C),
Jajpur Circle, Jajpur.

Memo No. 3006 /MM, Jajpur/ Date 31.08.2024

Copy Submitted to Director of Mines Safety, Bhubaneswar, Region - 1 for favour of kind information and necessary action.


31.08.2024
Deputy Director of Mines (I/C),
Jajpur Circle, Jajpur.


22.01.26
DEPUTY DIRECTOR OF MINES (I/C)
JAJPUR CIRCLE, JAJPUR



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR
E - mail: ddmjajpur.mm@gov.in

Letter No. 3749 /MM, Jajpur/ Date 04.10.2024

From

Deputy Director of Mines-cum-Controlling Authority,
Jajpur Circle, Jajpur.

To

The IIC, Jenapur PS,
Dist-Jajpur.

Sub: To enhance patrolling in areas under your jurisdiction to prevent unlawful activities in stone quarries.

Sir,

With reference to the subject cited above, this is to inform you that, though Sec-163 under BNNS Act has been imposed on the non-operational stone quarries of Dharmasala Tahasil, reports on quarrying activities in these quarries under your jurisdiction are being received from several sources.

Also, notice has been issued to all the lessees of stone quarries of Jajpur district for appointment of Mine Manager in each quarry and any kind of blasting activities has been prohibited till obtaining the blasting permission.

Therefore, you are requested to enhance patrolling in these areas to prevent illegal quarrying activities in the stone quarries under your jurisdiction and take legal action against the miscreant involved in such unlawful activities.

Your faithfully,

[Signature]
04.10.2024

Deputy Director of Mines (I/C),
Jajpur Circle, Jajpur.

Memo No. 3750, M.M, Jajpur, 04.10.2024

Copy to the Tahasildar, Dharmasala // Mining Officer, Jajpur district for information.

[Signature]
04.10.2024

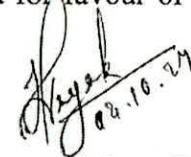
Deputy Director of Mines (I/C),
Jajpur Circle, Jajpur.

[Signature]
22.01.26
DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR

Memo No. 3751, M.M, Jajpur, 04.10.2024
Copy submitted to Collector & D.M, Jajpur // Superintendent of Police, Jajpur
for favour of kind information.

Memo No. 3752, M.M, Jajpur, 04.10.2024
Copy submitted to the Director of Minor Minerals, Odisha for favour of kind
information.


Deputy Director of Mines (I/C),
Jajpur Circle, Jajpur.


Deputy Director of Mines (I/C),
Jajpur Circle, Jajpur.


DEPUTY DIRECTOR OF MINES (I/C)
JAJPUR CIRCLE, JAJPUR



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR
E - mail: ddmjajpur.mm@gov.in

Letter No. 2840 /MM, Jajpur/ Date 27-08-2024

To,

All Lessees of Black Stone Quarries,
Dharmasala Tahasil, Jajpur district.

Sub: Mandatory appointment of Mines Manager at each Mine.

Ref: Letter No. 711/Bhubaneswar, 20.08.2024 of Directorate of Mines Safety,
Bhubaneswar Region - 1, Govt. of India

Madam/Sir

In inviting a kind reference to the subject and letter of the Director, Directorate General Mines Safety cited above, I am to inform you that, in order to run the mining operation smoothly in accordance with the Rules and Safety standards in the Stone mines, located in Jajpur district, it is mandatory to appoint a Manager at each mine, as per section 17 of Mines Act, 1952 and under regulation 34 (1) of Metalliferous Mines Regulation, 1961. Simultaneously, according to the provisions of the Mines Act, 1952 and Metalliferous Mines Regulation, 1961 explosives can be used in any mine, including stone quarries, only if there is duly qualified Mine Manager, holding prescribed qualifications, and blasters are appointed by the owner of the mines shall be governed by the provisions of the Mines Act 1952 and Regulation/Rules made thereunder.

Further, this is to inform you that, before deployment of Heavy Earth Moving Machinery (HEMM) in conjunction with or without blasting for extraction of ore from the mine required permission from the Directorate General Mines Safety, Bhubaneswar under Regulations 106(2)(b) of the Metalliferous mines Regulations, 1961.

Hence you are directed to appoint a duly qualified Mine Manager within 1 month holding qualification as prescribed under Regulation 34 of Metalliferous Mines Regulations, 1961, an authorization is accorded to him by the Directorate General Mines Safety to work as manager of the said mine and **not to deploy HEMM** with or without drilling and blasting in the mine till permission obtained from the Directorate of Mines Safety under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961.

This must be treated with utmost care.

Yours faithfully,

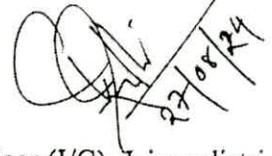
Mining Officer (I/C), Jajpur district

Handwritten signature
22.01.28

DEPUTY DIRECTOR OF MINES (I/C)
JAJPUR CIRCLE, JAJPUR

Memo No. 2841 /MM, Jajpur/ Date 27-08-2024

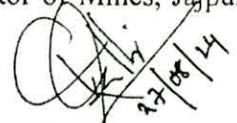
Copy Submitted to Director of Mines Safety, Bhubaneswar, Region - 1 for kind information and necessary action.



Mining Officer (I/C), Jajpur district

Memo No. 2842 /MM, Jajpur/ Date 27-08-2024

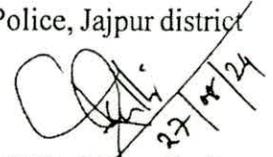
Copy Submitted to the Director, Minor Minerals, Odisha // Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information and necessary action.



Mining Officer (I/C), Jajpur district

Memo No. 2843 /MM, Jajpur/ Date 27-08-2024

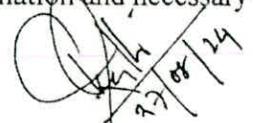
Copy Submitted to the Collector & D.M, Jajpur district // Superintendent of Police, Jajpur district for favour of kind information and necessary action.



Mining Officer (I/C), Jajpur district

Memo No. 2844 /MM, Jajpur/ Date 27-08-2024

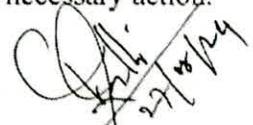
Copy to the Tahasildar, Dharmasala // IIC, Jenapur for favour of kind information and necessary action.



Mining Officer (I/C), Jajpur district

Memo No. 2845 /MM, Jajpur/ Date 27-08-2024

Copy Submitted to the RO, SPCB, Jajpur Road for kind information and necessary action.



Mining Officer (I/C), Jajpur district

Kayach
22.01.22
DEPUTY DIRECTOR OF MINES(I/C)
JAJPUR CIRCLE, JAJPUR

-42-



भारत सरकार/ Government of India
 श्रम एवं रोजगार मंत्रालय / Ministry of Labour & Employment
 खान सुरक्षा महानिदेशालय / Directorate General of Mines Safety
 भुवनेश्वर क्षेत्र-1 /Bhubaneswar Region-1



Handwritten notes:
 Nayab
 Biscuit
 sent, 20/08/24
 Jo prepare
 the report

संख्या- BBR1/Miner mineral/2024/ 711 /

भुवनेश्वर, दिनांक 20/08/2024.

प्रेषक,
 खान सुरक्षा निदेशक,
 भुवनेश्वर क्षेत्र-1 ।

To
 The Dy. Director of Mines,
 Miner Mineral, Mining Circle Office,
 Jajpur, Odisha

**Subject: Information about the granted leasehold areas of miner minerals/
 quarries in Jajpur district - regarding.**

Sir,
 Please refer to this Directorate letter No. BBR1/Stone/2023/ dated /10/2023 on the above mentioned subject(copy enclosed).

It is to inform that in order to run the mining operation smoothly in accordance with the rules and safety standards in the Stone mines, located in Jajpur district, it is mandatory to appoint a manager at each mine, as per section 17 of the Mines Act, 1952 and under regulation 34(1) of Metalliferous Mines Regulation, 1961. Simultaneously, according to the provisions of the Mines Act, 1952 and the Metalliferous Mines Regulation, 1961, explosives can be used in any mine, including stone quarries, only if there is duly qualified Mine Manager, holding prescribed qualifications, and blaster are appointed by the owner of the mine. It is also stated in Rule 97 of the Explosive Rules, 2008 that any explosive used in mines shall be governed by the provisions of the Mines Act, 1952 and the Regulations/Rules made thereunder.

Further, this is to inform you that before deployment of Heavy Earth Moving Machinery (HEMM) in conjunction with or without blasting for extraction of ore from the mine required permission from this Directorate under Regulations 106(2)(b) of the Metalliferous mines Regulations, 1961.

खान सुरक्षा महानिदेशालय वर्ष - 1902 से खनिकों के स्वास्थ्य एवं सुरक्षा के लिए प्रतिबद्ध
 Directorate General of Mines Safety - Protecting Miner's Safety & Health Since 1902
 L-1, Nayapalli, PO: RRL Campus, Bhubaneswar-751013
 (Phone - (0674) 2301452; e-mail: dgmsbbsr22@gmail.com)

Handwritten:
 2652
 20/08/24

Handwritten signature: Nayab
 20/08/24
 DEPUTY DIRECTOR OF MINES (I/C)
 JAJPUR CIRCLE, JAJPUR

You are requested to provide an updated list of mining leases of miner minerals working or currently approved in Jajpur district, **including the names of those quarries with address, the names of the lease holders with address, phone number, e-mail address, khata number, longitude/latitude of the lease, date of the grant, validity period, total area of the lease etc.**

You are further requested to direct the legatees, executors, contractors and sub-lessees of the mine **not to carry out any mining operations** in the lease-hold area of the mine with immediate effect till a duly qualified manager, holding qualification as prescribed under Regulation 34 of Metalliferous Mines Regulations, 1961, is appointed at the mine to hold its charge and his Notice of appointment is given in Form-I of First Schedule and an authorization is accorded to him by this Directorate to work as manager of the said mine and **not to deploy HEMM** with or without drilling and blasting in the mine till permission obtained from this Directorate under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961.

म व दीय,

[Handwritten Signature]
20.08.17

खान सुरक्षा निदेशक
भुवनेश्वर क्षेत्र-1 ।

[Handwritten Signature]
22.01.24
DEPUTY DIRECTOR OF MINES (IC)
JAJPUR CIRCLE, JAJPUR

-43-

ANNEXURE - 8/H Serial ~~508~~



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR

E - mail: ddmjajpur.mm@od.gov.in

Letter No. 5563 /MM, Jajpur/ Date 01.07.2025

From
Mining Officer, Jajpur district.

To
M/s. Invent Grid India Pvt. Ltd., Bhubaneswar,
E-mail-tender@igdrones.com

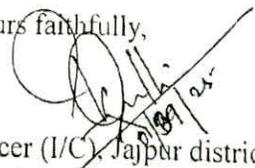
Sub: Assessment of resource position including overextraction beyond the permissible limit and extraction outside the lease area, if any of Dankari BSQ No. 2/3, Dankari BSQ No. 4/7, Dankari BSQ No. 02, Dankari BSQ No. 5, Dankari BSQ No. 18 and Dankari BSQ No. 17 under Dharmasala Tahasil of Jajpur district.

Sir,
A joint field verification is scheduled on 03.09.2025 at 10.00 A.M w.r.t **Dankari BSQ No. 2/3 (Area-04 Acre), Dankari BSQ No. 4/7 (Area-12.5 Acre), Dankari BSQ No. 02 (Area-12 Acre), Dankari BSQ No. 5 (Area-15 Acre), Dankari BSQ No. 18 (Area-07 Acre) and Dankari BSQ No. 17 (Area-05 Acre)** under Dharmasala Tahasil of Jajpur district.

In view of the above, you are directed to remain present during the field verification and conduct assessment of resource position of the above quarries, including overextraction beyond the permissible limit and extraction outside the lease area, if any, using latest technology like Drone and DGPS.

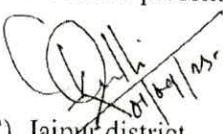
N.B: The Assessment Report, soft copies of the images and any other relevant documents should be submitted to this office at an early date.

Yours faithfully,


Mining Officer (I/C), Jajpur district

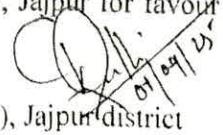
Memo No. 5564, M.M, Jajpur, Date. 01.07.2025

Copy to the concerned Lessees for information with a direction to remain present or send their authorised representative during the assessment without fail.


Mining Officer (I/C), Jajpur district

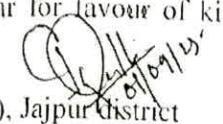
Memo No. 5565, M.M, Jajpur, Date. 01.07.2025

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.


Mining Officer (I/C), Jajpur district

Memo No. 5566, M.M, Jajpur, Date. 01.07.2025

Copy submitted to the Chief Executive, ORSAC, Bhubaneswar for favour of kind information.


Mining Officer (I/C), Jajpur district


DEPUTY DIRECTOR OF MINES (I/C)
JAJPUR CIRCLE, JAJPUR



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR
 E - mail: ddmjajpur.mm@od.gov.in

Letter No. 5567 /MM, Jajpur/ Date 01.07.2025

From
 Mining Officer, Jajpur district.

To
 M/s. Invent Grid India Pvt. Ltd., Bhubaneswar,
E-mail-tender@igdrones.com

Sub: Assessment of resource position including overextraction beyond the permissible limit and extraction outside the lease area, if any of **Dankari BSQ No. 14** and **Dankari BSQ No. 16** under Dharmasala Tahasil of Jajpur district.

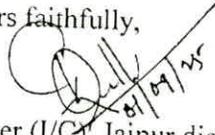
Sir,

A joint field verification is scheduled on 03.09.2025 at 01.00 P.M w.r.t **Dankari BSQ No. 14** (Area-12 Acre) and **Dankari BSQ No. 16** (Area-12 Acre) under Dharmasala Tahasil of Jajpur district.

In view of the above, you are directed to remain present during the field verification and conduct assessment of resource position of the above quarries, including overextraction beyond the permissible limit and extraction outside the lease area, if any, using latest technology like Drone and DGPS.

N.B: The Assessment Report, soft copies of the images and any other relevant documents should be submitted to this office at an early date.

Yours faithfully,


 Mining Officer (I/C), Jajpur district

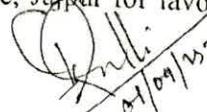
Memo No. 5567, M.M, Jajpur, Date. 01.07.2025

Copy to the concerned Lessees for information with a direction to remain present or send their authorised representative during the assessment without fail.


 Mining Officer (I/C), Jajpur district

Memo No. 5569, M.M, Jajpur, Date. 01.07.2025

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.


 Mining Officer (I/C), Jajpur district

Memo No. 5570, M.M, Jajpur, Date. 01.07.2025

Copy submitted to the Chief Executive, ORSAC, Bhubaneswar for favour of kind information.


 Mining Officer (I/C), Jajpur district


 22.01.28
 DEPUTY DIRECTOR OF MINES
 JAJPUR CIRCLE, JAJPUR

-45-



ANNEXURE - 8/I Serial 510

GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR

E- mail: ddmjajpur.mm@gov.in

Letter No. 3653 /MM, Jajpur/ Date 12-06-2025

To,

The Collector & District Magistrate,
Jajpur.

Sub: Requisition for Certificate Case against Narayan Rout, S/o-Hrudananda Rout, At-Taranjia, PO-Aruha, PS-Dharmasala, Dist-Jajpur for recovery of Demand for extraction beyond the permissible quantity.

Sir,

Please find enclosed herewith the Requisition Form No.1 and Form No.2, all in duplicate duly filled in and signed by the undersigned in connection with filing of requisition to initiate Certificate Case against Sri Narayan Rout, S/o-Hrudananda Rout, At-Taranjia, PO-Aruha, PS-Dharmasala, Dist-Jajpur for recovery of Government dues amounting to Rs.7,38,42,818/- (Seven Crore Thirty Eight Lakh Forty Two Thousand Eight Hundred Eighteen) only towards demand for extraction of black stone beyond the permissible quantity from Dankari BSQ No.5/10 under OPDR Act, 1962.

In this regard, the following documents / records are enclosed herewith for your kind information & necessary action.

1. Form No.1
2. Form No.2
3. Demand Notice

Encl: As above.

Yours faithfully,

Mining Officer (I/C), Jajpur

Memo No. 3654 /MM, Jajpur/ Date 12-06-2025

Copy submitted to the Tahasildar, Dharmasala for kind information.

Mining Officer (I/C), Jajpur

Memo No. 3655 /MM, Jajpur/ Date 12-06-2025

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur // Additional District Magistrate (Revenue), Jajpur for favour of kind information.

Mining Officer (I/C), Jajpur

Memo No. 3656 /MM, Jajpur/ Date 12-06-2025

Copy submitted to the Director of Minor Minerals, Odisha for favour of kind information.

Mining Officer (I/C), Jajpur

DEPUTY DIRECTOR OF MINES(I/C)
JAJPUR CIRCLE, JAJPUR

Received
12.06.25

Handwritten signature and date: 22.06.25

Handwritten signature and date: 12/06/25

Handwritten signature and date: 12/06/25

Handwritten signature and date: 12/06/25

(Appendix to Schedule L.L. of Odisha Public Demands Recovery Act-1962)

Schedule-XLV-Forms No.- 986

(See Sec-4 of Odisha Public Demands Recovery Act-1962)

REQUISITION FOR CERTIFICATE

Field in the office of the Certificate Officer, O/o the Collector and District Magistrate.

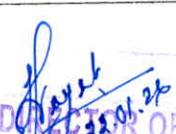
Name of the District:- Jajpur, Odisha

Name of the Certificate Debtor	Address of the Certificate Debtor	Name of the Surety	Address of the Surety	Amount of the Public Demand for which this requisition is made	Nature of the public demand for which this requisition is made
Narayan Rout	S/o-Hrudananda Rout, At-Taranjia, PO-Aruha, PS- Dharmasala, Dist-Jajpur E-mail-shreashsuppliers@gmail.com	Narayan Rout	S/o-Hrudananda Rout, At-Taranjia, PO-Aruha, PS- Dharmasala, Dist-Jajpur E-mail-shreashsuppliers@gmail.com	Rs.7,38,42,818/-	Royalty & Penalty under OMMC Rules, 2016.

(Seven Crore Thirty-Eight Lakh Forty-Two Thousand Eight Hundred Eighteen) only.

I request you to recover the above-mentioned sum of Rs.7,38,42,818 (Seven Crore Thirty Eight Lakh Forty Two Thousand Eight Hundred Eighteen) only which I am satisfied after inquiry is due from Narayan Rout, S/o-Hrudananda Rout, At-Taranjia, PO-Aruha, PS-Dharmasala, Dist-Jajpur in respect of Demand for extraction of black stone beyond the permissible quantity from Dankari BSQ No.5/10 and ex-gratia to the deceased person.


Mining Officer (I/C)-cum-Competent Authority,
Jajpur district


DEPUTY DIRECTOR OF MINES (I/C)
JAJPUR CIRCLE, JAJPUR

-47-

By Regd. Post

M.O. 11/6

IN THE COURT OF THE COLLECTOR & DISTRICT MAGISTRATE, JAJPUR

Certificate Case No. 04/2025

Mining Officer (I/C), Jajpur district
O/o of the Deputy Director of Mines, Jajpur Circle, Jajpur
Directorate of Minor Minerals Steel & Mine Department,
Government of Odisha

-Vrs.- _____ Petitioner/ Appellant/ CHR

Narayan Rout
S/o-Hrudananda Rout
At-Taranjia, P.O-Aruha,
P.S-Dharmasala, Dsit-Jajpur

_____ O.P/ Respondent/ CDR

To, No. 362(2)/Dt. 20.06.2025

The Members of both the parties -

Take notice that the above noted Certificate case has been admitted & posted to 10.07.2025 for hearing.

So, you are here by directed to appear before this court on 10.07.2025 at 03.00 A.M either in person or through your legal representative with written notes of submission along with relevant papers and to take part in the hearing.

Case to 10th day of July - 2025.

- Enclosures:**
- 1. Form No.1
 - 2. Form No.2
 - 3. Demand Notice.



DEPUTY DIRECTOR OF MINES (UC)
JAJPUR CIRCLE, JAJPUR
20.6.2025
Deputy Collector, Judicial,

2119
2-07-2025



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR

E-mail: ddmjajpur.mm@od.gov.in

Letter No. 111 /MM, Jajpur/ Date 07.01.2026

To,
 The Collector & District Magistrate,
 Jajpur District.

Sub.: Request for providing a dedicated police team for conducting enforcement

Sir,

In inviting a kind reference to the subject cited above, I am to submit that effective enforcement against illegal mining activities in the district requires continuous and coordinated support from the police department. At present, enforcement actions are often delayed or constrained due to the non-availability of police personnel at the required time, which adversely affects monitoring and control of illegal mining operations.

In view of the increasing instances of illegal mining, transportation, and related law-and-order issues, it is humbly requested that a dedicated police team may kindly be provided for mining enforcement activities in the district. The availability of a dedicated team will ensure timely raids, regular inspections, and effective implementation of the provisions of mining.

The deployment of such a team will greatly strengthen enforcement mechanisms, deter illegal activities, and help in safeguarding government revenue as well as environmental interests.

Therefore, it is requested to provide of a dedicated police team for conduct enforcement to prevent illegal lifting of Minor Minerals in the interest of public safety, further environmental damage & loss of revenue to the Government Exchequer

This is submitted for your kind information and necessary action.

Yours faithfully

[Signature]
 Deputy Director of Mines, (I/C),
 Jajpur Circle, Jajpur

Memo No 112 /MM, Jajpur/ Date 07.01.2026
 Copy to the Mining Officer (I/C), Jajpur District for information.

[Signature]
 Deputy Director of Mines, (I/C),
 Jajpur Circle, Jajpur

Memo No. 113 /MM, Jajpur/ Date 07.01.2026
 Copy submitted to the Director of Minor Minerals, Odisha for favour of kind information.

[Signature]
 Deputy Director of Mines, (I/C),
 Jajpur Circle, Jajpur

[Signature]
 22.01.26
 DEPUTY DIRECTOR OF MINES (I/C)
 JAJPUR CIRCLE, JAJPUR